

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MILAN TEXTILE ENTERPRISE PRIVATE LIMITED

1.	Name of corporate debtor	MILAN TEXTILE ENTERPRISE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/12/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51311TN2005PTC058472
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Office: No.12-13-14, Amman Sannathi, Madurai- 600 001. Corp. Office: Milan "EM Hall" Opp. To Walkford College, K K Nagar, 80 Feet Road , Madurai – 600 020
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 21-03-2022 Received on 22-03-2022
7.	Estimated date of closure of insolvency resolution process	17-09-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gopalsamy Ganesh Babu, Registration No. IBBI/IPA-002/IP-N00246/2017-18/10731
9.	Address and e-mail of the interim resolution professional, as registered with the Board	986, H Block, 24th Street, Anna Nagar West. Chennai – 600 040. babu@finrespro.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	986, H Block, 24th Street, Anna Nagar West. Chennai – 600 040. babu@finrespro.com
11.	Last date for submission of claims	04-04-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable – As per information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable- As per information available
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for relevant forms: https://ibbi.gov.in/home/downloads Details of authorized representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MILAN TEXTILE ENTERPRISE PRIVATE LIMITED.

Order was pronounced on 21st March, 2022 and received on 22nd March, 2022 vide Order No. CP/IB/75(CHE)/2021.

The creditors of MILAN TEXTILE ENTERPRISE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04-04-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

G. Ganesh Babu

Gopalsamy Ganesh Babu

Interim Resolution Professional of Milan Textile Enterprise Private Limited

I P Registration No. IBBI/IPA-002/IP-N00246/2017-18/10731

Name and Signature of Interim Resolution Professional

Date: 23-03-2022

Place: Chennai

